

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 216 OF 2016 &
IA NO. 466 OF 2016**

Dated: 17th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**M/s Maharashtra Natural Gas Ltd. ...Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. K.K. Rai, Sr. Adv.
Mr. S.K. Pandey
Mr. Anshul Rai
Mr. Chandrashekhar

Counsel for the Respondent(s) : Ms. Sonali Malhotra
Mr. Sumit Kishore for R.1

ORDER

We have heard learned counsel for the parties. Arguments are concluded. ***Judgment is Reserved.*** Learned counsel for the Respondent seeks a week's time to file written submissions. She may file the same on or before 24.03.2017 after serving copy on the other side.

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Ranjana P. Desai)
Chairperson**

Ts/vg